

**GOVERNMENT OF INDIA  
CORPORATE AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:925  
ANSWERED ON:29.11.2012  
CARTELIZATION BY CEMENT COMPANIES  
Bundela Shri Jeetendra Singh

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) whether the cement companies of the country have allegedly increasing the prices of cement by resorting the cartelization;
- (b) if so, the details of the said companies; and
- (c) the action taken by the Government against such companies till date?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT)

(a) to (c) The Competition Commission of India has found 11 cement companies and a Cement Manufacturers' Association to be in contravention of section 3(3)(a) and 3(3)(b) read with Section 3(1) of the Competition Act, 2002 pertaining to anti-competitive agreements and has imposed a penalty of Rs. 6714.83 crore on them.